

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA No.385 & 386/2019 in O.A.No.310/00356/2019**

**Dated Monday, the 22<sup>nd</sup> day of July, Two Thousand Nineteen**

**PRESENT**

**HON'BLE SHRI P.MADHAVAN, MEMBER(J)  
&  
HON'BLE SHRI T.JACOB, MEMBER (A)**

1. Union of India

Rep. By its Director Genral of Income Tax  
(Investigation), Income Tax New Building,  
No.108 (nO.46), Mahatma Gandhi Road,  
Chennai 600 034.

2.The Principal Director of Income Tax (Investigation),  
Income Tax New Building,  
No.108 (No.46), Mahatma Gandhi Road,  
Chennai 600 034.

... Applicants /Respondents

By Advocate Mr. M.T.Aruman

Vs.

M.P.Bhaskaran,  
No.18, Model Houses Main Street,  
Sector 3, K.K.Nagar, Chennai 600 078.

... Respondent / Applicant

By Advocate M/s Menon, Karthik, Mukumndan & Neelakandan

**ORDER****(Pronounced by Hon'ble Mr.P.Madhavan, Judicial Member)**

MA 385/2019 has been filed by the respondents in OA 356/2019 seeking condonation of delay of 26 days in filing MA for extension of time and MA 386/2019 has been filed seeking extension of time by a further period of six weeks from 20.06.2019 to 01.08.2019 for compliance of the orders of this Tribunal dated 20.03.2019 in the said OA.

2. Learned counsel for the applicants/respondents in the MA/OA seeks extension of time for a further period of six weeks from 20.06.2019 to 01.08.2019 for compliance of the orders of this Tribunal dated 20.03.2019.
3. No representation for the MA respondent.
4. In the above circumstances, MA for condonation of delay and MA for extension of time are allowed by granting six weeks extension of time from 20.06.2019 to comply with the order of this Tribunal.

(T.JACOB)  
MEMBER (A)

(P.MADHAVAN)  
MEMBER (J)

22.07.2019

M.T.